

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Free copies of final order dt. 16.9.02 issued to counsel for both sides.

DR  
18/9/02  
S.O (J)

Order dated 16.9.2002

Heard Shri S. Behera, learned counsel for the applicant and Shri S. Roy, learned counsel appearing for the Respondents.

Applicant, Laxman Sahoo, joined in a litigation before the Jodhpur Bench of the Tribunal in O.A. 75/88, wherein altogether 40 labourers claimed to have faced termination from Western Railways on 19.1.1988, while working at <sup>Chittorgarh</sup> Jodhpur. In the said O.A. the applicants were asked to represent their grievances by giving out details. The present applicant, who was one of the applicants before the Jodhpur Bench of this Tribunal, has <sup>filed</sup> ~~presently~~ this O.A. before the Cuttack Bench of this Tribunal seeking relief ~~as~~ as against the S.E. Railways. Such an O.A. is misconceived. The applicant should have represented <sup>to</sup> his authorities in the Western Railways to get out necessary relief. When pointed in course of hearing, the learned counsel for the applicant sought withdrawal of this O.A. 656/98 in order to approach the authorities in the Western Railways. While granting liberty to the applicant to workout his remedies in the Western Railways, this O.A. is permitted to be withdrawn. The O.A. is accordingly disposed of. No costs.

*Pukhji*  
VICE-CHAIRMAN

16/09/2002  
MEMBER (JUDICIAL)